## Affidavir to be Furnished by the camildate alongwith Nomination Paper

Before the Returning Officer
For election to .... 22 (name of the House)

	Prom
	1. Asay you ax son/daught st/wife of Rosendra prosed yadar Agad. By years, resident of VIII + POST - Botherion full postal address), a candidate at the above
	Election, do hereby solemnly affirm and state on oath as under:-
1	(strike out whichever is not applicable)
	(1) I am a candidate set up by R. J. D (name of the political party ) / am contesting as an
	Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

SI. No.	Names	Permanent The Account Number (PAN) In be		Total income shown in income Tax Return ( in Rupees)		
1.	Self	AGAPY	2020-21	2,87,785=		
2.	Spouse- (Wafe)	CEWPK.	2020-21	3, 28,000 =		
3.	Dependent 1	MA	MIA	HA		
4.	Dependent 2	MIA	· HA	MA		
5.	Dependent 3	H/A	MA	HIA		

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	pleasese, Enclaire 'A'
(b)	Name of the court, Case No. and Date of order taking cognizance :	
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	Alv.			
(b)	Name of the Court(s). Case No. and Date(s) of order(s).	NIA		**	

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(5) That I give herein below the details of the assets (movable and isamovable etc.) of mysels, my spouse and all dependents:

## A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	1013844	180000	HIA	MA	AIN
(ii)	accounts (FDRs, Term Deposits and all other types of Deposits irreluding saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	S. B. Ale 43077	5.B.Ale 44334	TYA:	NIA	MIA
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NA	H/A	NIA	H/A	H/A
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	Lize. przmiw 12458 Hearly	12544	HIM	FIJA	H/A
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	MA	H/A	M/A	A/A	N/A
vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	190toregue BR119 2704 1979/53009	No	rillA .	H/A	H/A
vii)	Jewelry bullion and walnut	100 gm	100000	ALM	nja	H/A .

(viii) Any other assets such as value of Claims/interest Cally	2,00000	140	MIA	N/A	, N/A 1
(ix, Gross Total value	1822379	1236878	4+M	NIA	11/14

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-I	Dependent-2	Dependent-3
(i)	Agricultural Land - Location(s) Survey number(s)	Agriculto	No	MIA	MA	HIA
	Area (Total measurement in acres)	Sacres 21 Digmit	No.	ALH	4/4	N/A
	Whether inherited property (Yes of NO)	No .	110	MIA	HIA	M/A.
Ä	Date of purchase in case of self acquired property	25.10.99	140	H/M	MA	M/A.
	Cost of Land (in case of purchase)at the time of purchase.	82,200 =	40	HIN	H/A	N/A
	Any investment on the land by way of development, construction etc.	Ho	4/0	HA	MA	MA
	Approximate Current market value	80,00000	No	NIA	H/A	HIA
(ii)	Non-Agricultural Land Location(s) Survey number(s)	Residential	190	HA	MA	HIA
	Area (Total measurement in sq. ft.)	64,00	140	n/A	N/A	HIA
	Whether inherited property (Yes or NO)	Ho	No	MA	MIA	MIA
	Date of purchase in case of self acquired property	2009	No	HIA	HIA A	MIA
	Cost of Land (in case of purchase) at the time of purchase	21000=	Ho .	MA	HIA	MA
-	Any investment on the land by way of development, construction etc.	No .	110	HA	WA	HIA
1	Approximate Current market	7500000 .	140	NIA	11/M	11/1
	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	tto .	40.	MA	HIA.	rtt a
	Built up Area (Total measurement in sq. ft.)	140	40	MIA	MIN	MIA

	75777777		-			company of the
l .	V. 'sucher inherited property ('coor NO)	No	No	PIA	HIA	+1/A
	Daw of purchase in case of serr acquired property	No	Ho	HIA	HIA	NIA
	Cust of property (in case of prochase) at the time of prochase	Ho	No	MA	NIA	NIA
	Any Investment on the property by way of development, construction etc.	10	No	HIA	HIA	NIA
	Approximate Current market value	110	1-	MIM	MIA	MIA
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	No	No.	HA	MIA	MA
	Area (Total measurement in sq. ft.)	110	No	NIA	MIA	NN
	Built up Area (Total measurement in sq. ft.)	No	No	NIA	MIA	NIA
	Whether inherited property (Yes or NO)	No	No	NIA	NIA	MIA
	Date of purchase in case of self acquired property	No	No	NJA	NIA	1
	Cost of property (in case of purchase) at the time of purchase	40	40	N/A	N/A	HIA
	Any Investment on the land by way of development, construction etc.	Mo	40	HIA .	HIA	MIA
	Approximate Current market value	Ho.	No.	NIA	HIA-	HIA
(v)	Others (such as interest in property)	No	No	NIA.	MIA	MIA
(vi)	Total of Current Market Value of (i) to (v) above	1,5500000/=	No	MIA	MIA	MIA

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self Spouse(s) Dependent		Description Self Spouse(s) Dependent-1 Depend				
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	K.c.c Loon 2,66,403	No	N/A	HIA	H/A		
	Loan or dues to any individuals/ Entity other than mentioned in (i) above.  Name(s)  Amount outstanding  Nature of loan	Ho	40,	HIA	A/A	11 A		

	Any other liability	110	No	HIA	MIA	11/A
	Grand total of liabilities	2,66,403	110	H/A	MIA-	HIA
(11)	Dues to departments dealing with government seconomodation	No	110	MIA	MA	11/4
	Dues to departments dealing with supply of water	No	. 40	MIA	N/A	NA
	Dues to departments dealing with supply of electricity	No.	Но	MIA	N/A	N/A
	Duos to departments dealing with supply of telephones/mobiles	40	Ho	MM	NA	H/9
	Dues to departments dealing with government transport (including aircrafts and including transports)	40	Но	MA	MIA	NA
	Income Tax Dues	No.	140	NIA	01/10	N/A
	Wealth Tax Dues	No	No	4/4		
	Service Tax Dues	No	No	NIA	THA	11/4
	Municipal /Property Tax Dues	Ho	No	NIA	ALM	NA
	Seles Tax Dues	No.	No .	MIA	H/A	HIA
	Any other dues	. Ho	No.	- NIA	414	NIA
	Grand total of all Govt. dues	Ho	Ho	A H	HIA	NIA

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

## (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kuth. AJAY YADAY	
2,	Full postal address	Mill+ post - Bathani, Ps-Herney	JK Book
3.	Number and Name of the constituency and state	233; Atra Bihar.	andi
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	. R.J.D	
	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	14	

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	Tec	; Total number of Pending our (s) have taken cogniza	rice	= h-anon  - t	S. E.	0		
5.	1	AMof		100	ear for which come Tax Ret		1.00	Harame Stone
_	(a	Candidate ADAPY	3990 B		2020-2		2,8	37,785
_	_		r 62400	2.	120-2	1	3/	28,000
6.	100	Dependents 1	s of Assets and	d Liabilit	es in rupees		1	ALA
_	_	Description	Self	Spouse	Dependent-I	Depender	it-li	Dependent-III
A.		Moveable Asset (Total value)	182237A	123687	18 HIA	H/A		NIA
В.		Immovable Asset	1,55,00000	No	. HIA	MIA		HIA
	(1)	Purchase Price and Development Cost of Immovable Property (Total Value)	1,56,000	H=	HA	нін		H/A
	(ii)	Approximate Current Market Price of Asset (Total Value)	1,55,0000	40,	HIA	HIA		13/14
7		Liabilities	,			177	-	
		(i) Government dues (Total)	No	40	1114	HIA		H/A
		(ii) Loans from Bank, Financial Institutions and others (Total)	16.c.c.	H	tf/ A	MIA		NA.
3.		ghest educational qualific	ation: 907				2	c pang

## VERIFICATION

best of my knowledge and belief, no part of it is false and nothing mate declare that:	tents of this affidavit are true and correct to the rial has been concealed there from. I further
<ul> <li>(a) there is no case of conviction or pending case against me other than t</li> <li>(b) L my spouse, or my dependents do not have any asset or liability, of above.</li> </ul>	those mentioned in items 3 and 4 above; her than those mentioned in items 5 and 6
Verified atday	of201

DEPONENT

Note: I-Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit should be sworn before an Uath Commissioner or Magistrate of the First Class or before a Notary

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and neatly.

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